भारतीय प्रतिभूति और विनिमय बोर्ड
Securities and Exchange Board of India
SEBI Bhavan, "G" Block, Bandra Kurla Complex, Mumbai - 400051

Cancellation of Recovery Certificate No. 9226 of 2026 dated 20.07.2026 issued against Jigar Bhailalbhai Khalash in the matter of trading activity in the scrip of ANI Integrated Services Limited.

A Recovery Certificate No. 9226 of 2026 dated July 20, 2026, was drawn up by the Recovery Officer against **Jigar Bhailalbhai Khalash (PAN: ESZPK4415E) [Defaulter]** for a sum of Rs. 2,13,000/- (Rupees Two Lakh Thirteen Thousand Only) along with further interest, all costs, charges and expenses incurred in respect of all the proceedings for recovery of the said sum, for non-payment of penalty imposed by the Adjudicating Officer vide A.O. Order No. Order/AK/DS/2025-26/32082-32109 dated February 12, 2026 against the Defaulter.

In compliance of the Order of the Hon'ble Securities Appellate Tribunal (SAT) dated November 04, 2026 in Appeal No. 388 of 2026, Recovery Certificate No. 9226 of 2026 is hereby cancelled in exercise of powers under sub-section (1) of section 28A of the Securities and Exchange Board of India Act, 1992 read with section 224 of the Income-tax Act, 1961.

Given under my hand and seal at Mumbai on this 6th day of November, 2026.

RECOVERY OFFICER
JAYEETA RAY
जईता रे
Dy. General Manager & Recovery Officer
उप महाप्रबंधक एवं वसूली अधिकारी
Securities and Exchange Board of India
भारतीय प्रतिभूति और विनिमय बोर्ड
Mumbai
मुंबई